

nal affairs of the country during which many people were lathicharged and tear gas shells used by the police on the participants; and

(b) if so, the steps taken by the Government to see that such incidents do not recur in future?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). Two demonstrations were held in front of Pakistan High Commission Office on 2.9.92 and 28.10.92. No permission was granted by the Administration to the organisers for the demonstrations. These demonstrations were not peaceful. Some of the demonstrators pelted stones on the police, damaged DTC buses and broken the police cordons and reached third barricade despite repeated warnings. The demonstrators were stopped by the police when they broke the third barricade and started rushing towards the Pakistan High Commission. For dispersing the crowd, water cannons were used and when they proved to be ineffective, the police fired 19 tear gas shells to disperse them. During these incidents, 11 police personnel were injured. Two criminal cases have been registered u/s 147/148/186/323/332/353/427 IPC and 147/148/188/323/186/332/353/427 IPC at P.S. Chakrapuri, New Delhi.

[*Translation*]

#### **Acquisition of Tribal Land**

+529. SHRI BRISHIN PATEL: Will the Minister of WELFARE be pleased to state:

(a) whether State Governments are acquiring tribal land in the country in violation of laws at present; and

(b) if so, the steps being taken by the Union Government to prevent acquisition of

tribal land and to ensure their proper development?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b). Information is being collected from the concerned State Governments/ UT Administrations and will be laid on the Table of the House as soon as received.

[*English*]

#### **Pak Abetment to terrorism in India**

530. SHRI GEORGE FERNANDES:  
 PROF. PREM DHUMAL:  
 SHRI MANORANJAN BHAKTA:  
 SHRI GURUDAS KAMAT:  
 SHRI GIRDHARILAL BHAR-  
 GAVA:  
 SHRI RUPCHAND MURMU:  
 DR. KRUPASINDHU BHOI:  
 KUMARI FRIDA TOPNO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the press reports regarding sending of more trained militants and arms into Punjab and Kashmir Valley by Pakistan;

(b) if so, the details in this regard; and

(c) the steps taken by the Government to make the security arrangements along the international border and line of Actual Control including the provision of security belt?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). Government is aware that Pakistan is trying to send more trained militants and arms and ammunition into Punjab and Kashmir.

(c) To check the infiltration of terrorists into India, appropriate steps have been duly initiated.

**Bhanu Pratap Singh Committee on Agricultural Policies**

531. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of AGRICULTURE be pleased to state:

(a) the date on which Bhanu Pratap Singh Committee on Agricultural Policies and programmes was constituted;

(b) whether the Committee has submitted its report to the Government; and

(c) if so, the details of recommendations accepted by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). An Advisory Committee to go into issues related to declaring agriculture as industry was constituted on 6th Feb., 1990 under the Chairmanship of Shri Bhanu Pratap Singh. The Committee submitted its report on 30th July, 1990.

(c) The Govt. agrees with the views of the Committee regarding higher priority for agricultural sector to tap unrealised potential of the sector, providing facilities and other incentives to agriculture as an industry, formulation of new agricultural policy, etc.

**Issue of Arms Licences in Delhi**

532. SHRI VILASRAO NAGNATHRAO GUNDEWAR:  
SHRI GAYA PRASAD KORI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the criteria laid down for issue of

arms licences to people in Delhi for self-protection;

(b) the number of applications received for issue of arms licences in Delhi during the first six months of the current year;

(c) the number of persons whose applications have been accepted; and

(d) the number of persons whose applications have been rejected alongwith the reasons for the same?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) The applicant should be a resident of U.T. Delhi; not less than 21 years of age; having good moral character and physically capable of handling the fire arms. His needs for the arms licences should be genuine.

(b) 4417.

(c) 2210.

(d) The applications of 2207 persons have been rejected as on enquiry made by the local police, either their need was not found genuine or the applicant was found involved in criminal cases.

[*Translation*]

**Grants to Local Bodies for Sanitation Facilities**

533. SHRIMATI SUMITRA MAHAJAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any grant-in-aid is being given by the Union Government to local bodies for improvement of sanitation facilities in cities; and